

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.3799
TO BE ANSWERED ON 24.03.2017

INTEGRATED CHILD PROTECTION SCHEME

3799: SHRI M. I. SHANAVAS:
SHRI P. K BIJU:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of the Integrated Child Protection Scheme (ICPS) being implemented by the Government for the improvement in the well being of children in difficult circumstances;
- (b) the funds allocated/released and utilised under the said scheme along with the number of children benefited thereunder during each of the last three years and the current year, State/UT-wise;
- (c) whether cases of non-utilisation of allocated funds and irregularities in funds utilization by many States/UTs under the scheme have come to the notice of the Government during the said period and if so, the details thereof, State/UT-wise along with the action taken thereon;
- (d) whether the Government has carried out or proposes to carry out review of the scheme and if so, the details thereof; and
- (e) the corrective steps taken by the Government for effective implementation of the said scheme in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHNA RAJ)

- (a): The Ministry of Women and Child Development (MWCD) is implementing a centrally sponsored Integrated Child Protection Scheme (ICPS) for the improvement in the well being of children in difficult circumstances. Under ICPS, financial assistance is provided to the States/UTs for, inter-alia, undertaking a situational analysis of children in difficult circumstances, for setting up and maintenance of various types of Homes including Children Homes and Specialised Adoption Agencies. Under ICPS institutional care is provided through Child Care Institutions (CCIs). As a rehabilitative measure in these CCIs, children are provided age appropriate education either within the institution or outside in a formal education system through convergence with other schemes and programs of the Government or civil society. Under the non-institutional care component, ICPS provides support for adoption, foster care and sponsorship.
- (b): The details of funds sanctioned, released to the State Governments/UT Administrations and their utilization by the States/UTs alongwith the number of beneficiaries under ICPS during each of the last three years and the current year, State/UT-wise is **annexed**.
- (c): No, Madam.

- (d): For further continuation of the scheme beyond 12th Five Year Plan i.e. for the remaining period of 14th Finance Commission, appraisal of the scheme by Expenditure Finance Committee has been carried out in its meeting dated 30th September, 2016.
- (e): The Ministry has set up a monitoring system to ensure effective implementation of the scheme. A Project Approval Board (PAB) under the Chairpersonship of Secretary (WCD) has been constituted in the Ministry to scrutinize and approve implementation plans, annual Plans and financial proposals from States/ UTs for release of grants under the scheme. The board also monitors and reviews the progress of implementation of the scheme from time to time.

Annex(Part-I)

Annexure referred to in reply to part (c) of Lok Sabha Starred Question No.3799 for 24.03.2017 raised by Shri M. I. Shanavas and Shri P. K. Biju regarding “Integrated Child Protection Scheme”

The details of funds sanctioned, released to the State Governments/UT Administrations and their utilization by the States/UTs alongwith the number of beneficiaries under ICPS during each of the last three years and the current year, State/UT-wise.

(Rs. in Lakhs)

S. No.	Name of the States/UTs	2013-14				2014-15			
		Amount Sanctioned	Amount Released	Amount Utilised	Beneficiaries	Amount Sanctioned	Amount Released	Amount Utilised	Beneficiaries
1	Andhra Pradesh	1206.50	1206.50	1107.21	7167	301.62	301.62	275.24	4797
2	Arunachal Pradesh	54.74	54.74	26.50	60	130.68	130.68	84.17	70
3	Assam	1080.00	1080.00	1020.50	749	1010.36	1010.36	1332.49	792
4	Bihar	957.56	957.56	515.42	1511	204.75	204.75	1721.60	2137
5	Chhattisgarh	213.34	213.34	213.34	1403	821.24	821.24	1620.47	1493
6	Goa	-	-	-	-	100	100	240.11	151
7	Gujarat	979.35	979.35	1004.35	2128	1925.75	1925.75	1404.29	2669
8	Haryana	1085.51	1085.51	846.59	1761	1526.72	1526.72	678.15	1803
9	Himachal Pradesh	84.96	84.96	153.23	1733	835.71	835.71	228.25	924
10	Jammu & Kashmir	-	-	-	-	-	-	-	0
11	Jharkhand	144.96	144.96	471.75	557	36.03	36.03	87.32	666
12	Karnataka	2403.63	2403.63	2388.38	4217	3689.87	3689.87	3747.81	4610
13	Kerala	718.17	718.17	426.65	975	1354.35	1354.35	1340.30	961
14	Madhya Pradesh	546.03	546.03	546.03	1905	1889.69	1889.69	2096.53	2239
15	Maharashtra	557.56	557.56	1510.80	4652	762.32	762.32	762.32	4626
16	Manipur	658.15	658.15	511.26	901	138.48	138.48	1986.84	870
17	Meghalaya	762.45	762.45	762.45	1035	2003.83	2003.83	1975.50	1199
18	Mizoram	696.42	696.42	712.76	193	1919.02	1919.02	1919.02	1928
19	Nagaland	911.41	911.41	911.41	792	957.41	957.41	1662.70	1710
20	Odisha	1227.20	1227.20	1224.57	7486	2544.82	2544.82	1786.31	19583
21	Punjab	191.27	191.27	216.10	446	507.12	507.12	570.61	818
22	Rajasthan	2347.56	2347.56	2288.27	3611	3395.82	3395.82	3654.40	4340
23	Sikkim	15.97	15.97	54.55	238	390.24	390.24	413.88	475
24	Tamil Nadu	2131.05	2131.05	1541.83	19133	3067.10	3067.10	2804.89	18952
25	Telangana	-	-	-	-	2087.59	2087.59	203.53	3013
26	Tripura	124.42	124.42	124.42	601	1227.34	1227.34	1073.70	1465
27	Uttar Pradesh	1109.39	1109.39	1009.45	2579	1798.90	1798.9	3552.11	4070
28	Uttarakhand	333.92	333.92	-	275	83.48	83.48	11.05	275
29	West Bengal	2373.04	2373.04	2046.26	4906	2574.04	2574.04	4348.35	4720
30	A & N Island	-	-	-	-	145.90	145.90	0.00	310
31	Chandigarh	17.58	17.58	42.26	223	362.22	362.22	228.30	608
32	D & N Haveli	2.09	2.09	3.15	-	68.61	68.61	6.71	0
33	Daman & Diu	69.28	69.28	19.32	-	80.61	80.61	32.73	50
34	Delhi	404.73	404.73	502.44	2390	606.22	606.22	838.68	1832
35	Lakshadweep	-	-	-	-	-	-	-	-
36	Puducherry	64.66	64.66	340.46	1356	1168.57	1168.57	676.23	1635

*** Utilization Certificate for 2015-16 is awaited from States/UT**

Annex(Part-II)

S. No.	Name of the States/UTs	2015-16				2016-17		
		Amount Sanctioned	Amount Released	Amount Utilised*	Beneficiaries	Amount Sanctioned	Amount Released	Beneficiaries
1	Andhra Pradesh	238.58	238.58	104.78	4827	110.74	110.74	4827
2	Arunachal Pradesh	571.68	571.68	92.02	33	52.29	52.29	33
3	Assam	597.90	597.90	1025.07	860	413.64	413.64	860
4	Bihar	2687.89	2687.89	1896.52	1502	551.62	551.62	1502
5	Chhattisgarh	3955.55	3955.55	*	1485	527.77	527.77	1485
6	Goa	235.25	235.25	39.68	447	36.83	36.83	447
7	Gujarat	2328.90	2328.90	1510.37	2299	769.95	769.95	2299
8	Haryana	496.44	496.44	350.89	2247	0.00	0.00	2247
9	Himachal Pradesh	604.04	604.04	1255.12	1016	2345.48	2345.48	1016
10	Jammu & Kashmir	113.35	113.35	0	267	43.12	43.12	267
11	Jharkhand	369.88	369.88	387.42	585	840.11	840.11	585
12	Karnataka	1845.24	1845.24	2193.66	4114	507.56	507.56	4114
13	Kerala	944.39	944.39	660.25	1333	216.96	216.96	1333
14	Madhya Pradesh	1116.03	1116.03	2373.81	1963	2503.88	2503.88	1963
15	Maharashtra	3138.75	3138.75	1975.29	4112	699.53	699.53	4112
16	Manipur	3083.18	3083.18	1163.81	1105	241.34	241.34	1105
17	Meghalaya	1469.55	1469.55	1497.88	745	2060.33	2060.33	745
18	Mizoram	2079.44	2079.44	2079.44	1615	1949.55	1949.55	1615
19	Nagaland	2257.65	2257.65	1473.21	913	382.75	382.75	913
20	Odisha	3309.07	3309.07	2669.74	7578	910.39	910.39	7578
21	Punjab	820.81	820.81	515.57	591	253.60	253.60	591
22	Rajasthan	3258.92	3258.92	2929.43	3938	0.00	0.00	3938
23	Sikkim	562.00	562.00	303.74	572	601.18	601.18	572
24	Tamil Nadu	825.04	825.04	4282.78	17361	5638.82	5638.82	17361
25	Telangana	354.88	354.88	93.94	3434	195.64	195.64	3434
26	Tripura	710.63	710.63	680.20	560	676.04	676.04	560
27	Uttar Pradesh	2884.18	2884.18	3293.57	3319	3207.19	3207.19	3319
28	Uttarakhand	66.88	66.88	3.89	291	15.54	15.54	291
29	West Bengal	508.67	508.67	1067.29	3660	3017.11	3017.11	3660
30	Andaman & Nicobar Island	36.03	36.03	36.03	342	134.62	134.62	342
31	Chandigarh	357.82	357.82	324.15	462	245.44	245.44	462
32	Dadra & Nagar Haveli	58.66	58.66	5.84	0	177.59	177.59	0
33	Daman & Diu	82.82	82.82	57.69	0	126.42	126.42	0
34	Delhi	1363.40	1363.40	931.53	1867	978.64	978.64	1867
35	Lakshadweep	0.00	0.00	-	0.00	0.00	0.00	0.00
36	Puducherry	559.60	559.60	622.75	1191	175.02	175.02	1191

*** Utilization Certificate for 2015-16 is awaited from States/UTs**

